



2026:AHC:11486

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1016 of 2026

Ram Mohan Sharma And Another

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ganesh Shankar Dubey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and perused the record.

2. This writ petition has been filed with the following prayer:-

"i. Issue a writ order or direction in the nature of mandamus directing the Nayab Tehsildar Baran, Tehsil Sadar, District Bulandshahr to decide the case No. 4755 of 2025 (Computerized Case No. T202511170104755 (Rammohan Sharma vs. Late Smt. Rajmukari) under section 34, of U.P. Revenue Code, 2006 expeditiously within the period stipulated by this Hon'ble Court."

3. It is argued by learned counsel for the petitioner that matter is pending since long. It is argued that considerable time has already been lapsed but till date no final decision has been taken in the matter.

4. In the facts and circumstances of the case, the present petition is disposed of directing the authority concerned to decide the aforesaid suit strictly in accordance with law most expeditiously and preferably within a period of three months from the date of production of certified copy before the authority concerned but after providing opportunity of hearing to all the parties concerned and without granting any unnecessary adjournment to any of the parties.

(Prakash Padia,J.)

January 16, 2026

Aiman